

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Dated.....27/11/54

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LOK SABHA

Saturday, 11th September, 1954

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12.7 P.M.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT, 1952

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the Ministry of Home Affairs Notifications No. 18/37/52-Public, dated the 13th January, 1954 and No. 18/11/54-Public, dated the 15th March, 1954, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. S-310/54.]

CONVICTION OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram today, or, more correctly, last night about midnight or so:

"Speaker House of the People New Delhi.

On 10th September, at 11.40 A.M. Shri Kandala Subramanyam Member House of People arrested at Karivena Village, Atmakur Police Station, Kurnool, Rural District Andhra State, under Sections 143 and 447 I.P.C. in connection with an Agrarian Satyagraha. He was 364 L.S.D.

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convicted and sentenced to six months rigorous imprisonment under Section 143 I.P.C. and three months rigorous imprisonment under section 447 I.P.C., both sentences to run concurrently by Stationary Sub-magistrate Nandikotkur. He is being sent to Alipur Jail, Bellary. Detailed report follows."

That is the intimation that I have received today.

CONSTITUTION (THIRD AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the motion moved by Shri T. T. Krishnamachari on the 10th September, 1954 for reference of the Bill to Joint Committee.

There are also some amendments. They are also under consideration. In this connection, the hon. Members know the procedure as laid down in our rules about considering any motion or any Bill for amendment of the Constitution. The discussion, as settled by the Business Advisory Committee, will continue up to 1-55 P.M. Referring to the convention which I stated the other day, it being interval for lunch, we shall not have voting at that time. The voting will have to be by a division in the lobbies. The voting will take place after the flood debate is over. Incidentally that will give fuller time to the flood debate also.

Pandit Thakur Das Bhargava was on his legs.

Pandit Thakur Das Bhargava (Gurgaon): Sir, I was submitting yesterday that the Constitution was not enacted by the framers as if every